



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**C.P. No. 9/2021 in O.A. No. 4354/2018
with
C.P. No. 41/2021 in O.A. No. 1467/2018**

This the 13th Day of July, 2021

(Through Video Conferencing)

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

C.P. No. 9/2021 in O.A. No. 4354/2018

Dr. R.J.R. Kasibhatla
Deputy Legal Advisor,
Flat No. 204A, Dwarka Apartments,
Plot No. 21, Sector - 7,
Dwarka, Delhi - 110075

... Petitioner

(By Advocate : Shri Siddharth Dutta)

Versus

1. Ms. Vasudha Mishra, Secretary
Union Public Service Commission
Dholpur House, Shahjahan Road,
New Delhi – 110001
2. Mr. Anoop Kumar Mendiratta, Secretary
Department of Legal Affairs,
Ministry of Law and Justice,
4th Floor, A-Wing, Shastri Bhawan,
New Delhi – 110001
3. Mr. Ajay Kumar Bhalla, Secretary
Department of Personnel and Training
Ministry of Personnel, Public Grievances and Pensions,
North Block, Central Secretariat,
New Delhi - 110001

... Respondents

(By Advocate : Shri R.V. Sinha and Shri Hanu Bhaskar)



C.P. No. 41/2021 in O.A. No. 1467/2018

Raj Bahadur
 S/o Late Shri Ram Yadav
 R/o B 2204 ACE City, Post Bisrakh,
 Dist. Gautam Budh Nagar,
 Uttar Pradesh

... Petitioner

(By Advocate : Shri Suvesh Kumar)

Versus

Vasudha Mishra, Secretary
 Union Public Service Commission
 Dholpur House, Shahjahan Road,
 New Delhi – 110069.

... Respondent

(By Advocate : Shri R.V. Sinha)

O R D E R (ORAL)

Justice Mr. L. Narasimha Reddy:

These contempt petitions (CP No.9/2021 and CP. No.41/2021) are filed alleging that the respondents did not implement the common order dated 04.03.2020 passed in OA No.4534/2018 and OA No.1467/2018. It was in relation to the selection to the post of Joint Secretary in the Ministry of Law, Union of India. The O.As were allowed and the respondents were directed to take into account, the "legal practice" of the applicants in the context of determining their eligibility. It is brought to our notice that a batch of Writ Petitions was filed before the Hon'ble High Court, challenging



the common judgment rendered by this Tribunal. Another aspect is that the applicants herein filed writ petition before the Hon'ble High Court with a prayer to direct the respondents to open the sealed cover. When the matter is pending before the Hon'ble High Court, in such a form, it would not be prudent for the Tribunal to deal with the contempt case at this stage.

2. We, therefore, close the contempt cases leaving it open to the applicants to pursue the remedies, depending upon the outcome of the writ petition or to claim the necessary relief before the Hon'ble High Court. There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/sd/pj/vb/akshaya/